

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION

CRIMINAL PUBLIC INTEREST LITIGATION (ST) NO.10288 OF 2021

Mr.Hemant Baburao Patil ...Petitioner

Versus

The State of Maharashtra & Ors. ...Respondents

Mr.R.N. Kachave, for the Petitioner.

Mr.A.S. Pai, P.P. a/w Mr.A.R. Patil, APP for Respondent-State.

CORAM : S.V. GANGAPURWALA &
S.G. DIGE, JJ.

DATE : 14 NOVEMBER 2022

P.C:-

1. The present matter does not involve any public interest. The Petitioner cannot said to be an aggrieved person.

2. The Petitioner does not claim to belong to Rashtrawadi Congress, even according to the learned counsel for the Petitioner.

3. In view of that, as no public interest is involved. The PIL is dismissed.

(S.G. DIGE, J.)

(S.V. GANGAPURWALA, J.)